


OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE

EAST DISTRICT, KARKARDOOMA COURTS, DELHI

ORDER

Pursuant to the directions contained in para 9 of the Judgment dated 30.10.2025 in CrI. Rev. P. no 484/2024 & CrI. M.A. No. 20096/2024, CrI. M.A no. 22133/2024, CrI. M.A no. 10993/2024 titled as Atul Lakra v/s The State (NCT of Delhi) & Anr" conveyed vide letter no. 84868/CrI dated 10.11.2025 of the Hon'ble High Court of Delhi, New Delhi, *it is impressed upon all the Judicial Officers posted in East District that if any matter is inadvertently marked to a court lacking jurisdiction, the concerned Judicial officer shall immediately return the file to the undersigned for its allocation to the competent court.*

The aforesaid directions shall be strictly followed by all the Ld. Courts of East District.


(SANJEEV KUMAR AGGARWAL)
Principal District & Sessions Judge
(Officiating)
East District
Karkardooma Courts Delhi:

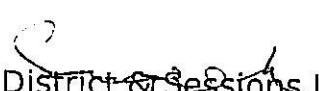
No 4876-4891

/Judl./East/KKD/2025Delhi

Date _____

Copy forwarded for information and necessary action:

1. The Registrar General, Hon'ble High Court, New Delhi
2. The Principal District & Sessions Judge, (Hqs), Tis Hazari Courts, Delhi
3. The incharge, Filing Section, East District, KKD
4. The Incharge, E-Sewa Kendra, East District, KKD
5. The Judicial Officers, East District Karkardooma Courts, Delhi
6. The Website Committee, Tis Hazari Courts/Karkardooma Courts, Delhi
7. R & I Branch for uploading on LAYERS.
8. P.S to Undersigned,


Principal District & Sessions Judge (East)
(Officiating)
Karkardooma Courts, Delhi